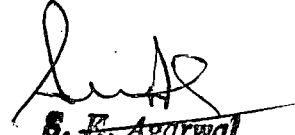
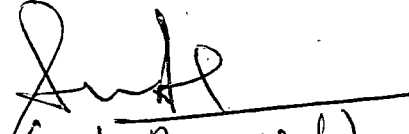


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP No.....

Satish Naram Sharma Versus.....

Date of Order	Orders
24.4.2000 Add. reply - filed on 24-4-2000 my 25/4 3.5.2000 Research Amended 5-5-2000 MCA Kanwal 67/2000	OA 02/2000 Sh. K. L. Thawani, counsel for the applicant vs. K. N. Sharma, counsel for the respondents. May be listed for admission on 3.5.2000.  (N. P. NAWANI) ADMINISTRATIVE MEMBER  S. K. Agarwal Member (Judicial) Mr. K. L. Thawani - Counsel for applicant. Mr. K. N. Sharma - Counsel for resp. The learned counsel for the applicant seeks to withdraw the O.A. with the liberty to file a fresh O.A. if required. In view of the submissions made by the learned counsel for the applicant this O.A. stands disposed of as withdrawn with the liberty to file a fresh O.A. if required.  (N. P. Nawani) M(A)  (S. K. Agarwal) M(J)